Annexure- A

Compliance in Bail and Release Orders in respect of Hon'ble Supreme Court's Orders received through **FASTER** for the month of May, 2025

Sl. No.	Supreme Court Case No.	Date of Order of Supreme Court	of order from	Trial Court's Order date (incase release is subject to the satisfaction of Trial Court)	Release of inmate(s) from	No. of Inmate/ Prisoner(s) released	Remarks
1.	Special Leave to Appeal (Crl.) No.865- 866/2025	02.05.2025	02.05.2025	05.05.2025	06.05.2025	01	NIL

Annexure-B

Compliance in respect of Hon'ble Supreme Court's Orders received through **FASTER** system in matters where the petitioner/accused is not confined in jail, detention, etc.,

	Supreme Case No.			Supreme	from		-		Cell,	Supreme	Court ne		Order	to	Intimation the concerne s		Remarks
1.	Nil		Nil		Nil			Nil			Nil			ľ	Ni1		



Joint Registrat-cum-Reader High Court of Sikkim Gangtok